

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**I.A. No. 548 OF 2016 IN
DFR No. 3100 OF 2016**

Dated: 1st December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Jaiprakash Association Ltd. Appellant(s)
Vs.
Madhya Pradesh Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Ms. Anisha Upadhyay
Mr. Pawan Upadhyay

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran
Mr. Shubham Arya a/w
Ms. G. Maheshwari
Mr. L.P.Jaiswal for R-2

ORDER

IA NO. 548 OF 2016

(Appls. for condonation of delay in filing the appeal)

Learned counsel for the contesting respondent states that she has not received a copy of the application. Let the copy of the application be served on her today. Reply, if any, to the application for condonation of delay may be filed on or before 14.12.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 19.12.2016 after serving copy on the other side.

List the application on **20.12.2016.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt